

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 377 of 2013
in
Appeal No. 278 of 2013

Dated : 29th November, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Reliance Infrastructure Ltd. Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. J.J. Bhatt, Sr. Adv.
Ms. Anjali Chandurkar
Mr. Hasan Murtaza
Mr. Aditya Panda

Counsel for the Respondent(s) : Mr. Buddy A.Ranganadhan
for R.1
Mr. Ramji Srinivasan, Sr. Adv.
Mr. Sakya Singha Chudary
Ms. Prerna Priyadarshini
for TPC

ORDER

We have heard the learned senior counsel for the parties.

In view of the urgency in the matter, we deem it appropriate to fix an early date for final disposal of the Appeal.

The learned senior counsel appearing for Tata Power Company Limited is directed to file the reply on or before 06.12.2013 after serving copy on the other side. Thereafter,

Rejoinder, if any, be filed by the Appellant after serving copy on the other side.

As agreed by the learned counsel for the parties, post the matter for final disposal on **16th & 17th December, 2013.** In the meantime, implementation of the directions given in Para No. 35 (a) to (h) is postponed. With these observations, the IA No. 377 of 2013 is disposed of.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/ak